

BEFORE THE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE, CHENNAI

OA No.66 /2022

BETWEEN

N.Rajagopal Reddy

..... Applicant

AND

Deputy Commissioner and others

..... Respondents

Counter affidavit filed by the 2<sup>nd</sup> respondent  
submitted along with documents enclosed in the  
Annexure on 07.12.2022

Bangalore

07.12.2022



ADVOCATE FOR RESPONDENTS -2

**LIAQUAT A PATHAN**

B.Sc.,LL.B. (Spl)

ADVOCATE & LEGAL CONSULTANT

Enrollment No : KAR / 1172 / 2003

Flat No.302, "Tri-Star Splendour", # 505,  
4th Main,3rd Block,1st Stage,HBR Layout,

Bengaluru-560043, Mob : 9341384720

E-mail : pathanliaquat@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL , SOUTHERN ZONE

CHENNAI

OA No.66/2022

BETWEEN

N.Rajagopal Reddy ..... Applicant

AND

Deputy Commissioner and others ..... Respondents

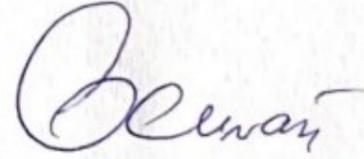
**I N D E X**

Sl.No.	Particulars	Page Nos.
1	Counter affidavit filed by the respondent No.2 along with an affidavit duly notarized	1-9
2	<p><b>Annexure R-9</b></p> <p><b>Para graph No.7(i)</b></p> <p>Permission given by the Deputy Commissioner, Chickballapur District permitting the land use of Sy.No.33/2A measuring 1 Acre .08 Guntas for residential purpose following all guidelines and rules laid down by the Government of Karnataka.</p> <p><u>English Translation of the said order is enclosed</u></p>	10 - 16
3	<p><b>Annexure R-10</b></p> <p><b>Para graph No.7(ii)</b></p> <p>Permission given by the Deputy Commissioner, Chickballapur District permitting the land use of Sy.No.33/2Bmeasuring 1 Acre .08 Guntas for residential purpose following all guidelines and rules laid down by the Government of Karnataka.</p> <p><u>English Translation of the said order is enclosed</u></p>	17 - 23

4	<p><b>Annexure R-11</b></p> <p><b>Para graph No.7(iii)</b></p> <p>Permission/approval given by the Assistant Executive Engineer Minor Irrigation for construction of Drain Across Moogana Halla near Sy.No.33/2A after concluding spot inspection.</p> <p><b><u>English Translation of the said order is enclosed</u></b></p>	24 - 26
5	<p><b>Annexure R-12</b></p> <p><b>Para graph No.7( iv) -</b> Permission/approval given by the Tahasildar, Goribidanur Taluk for construction of Drain Across Moogana Halla near Sy.No.33/2A of Gotakanapura Village, Kasaba Hobli, Gowribidanur Taluk, based on the Assistant Executive Engineer Minor Irrigation Department and report of Revenue Inspector Kasaba Hobli.</p> <p><b><u>English Translation of the said order is enclosed</u></b></p>	27- 31
6	<p><b>Annexure R - 8</b></p> <p><b>Pparagraph</b></p> <p>Copy of the appeal filed by this applicant before the Hon'ble Court of the Deputy Commissioner, Chickballapur District , raising all issues/complaints as per aversion made in this application by the applicant before this Hon,ble Tribunal, which have been again raised and agitated before the Tribunal. The said appeal is dismissed by the Hon'ble Court of the deputy Commissioner, Chickballapur District ,</p> <p><b><u>English Translation of the said appeal is enclosed</u></b></p>	32 - 44
7	<p><b>Annexure A-11</b></p> <p><b>Para graph No.15 –</b> Photos submitted by the applicant</p>	45 -46

	before this Hon'ble Tribunal taken by him before construction of bridge , hence flooding is seen	
8	Vakalatnama of Respondent no.2- Please note before handing over hard copies, welfare stamps as applicable in TN will be fixed	47

Bangalore  
07.12.2022



Advocate for Respondent No.2

**LIAQUAT A PATHAN**

B.Sc.,LL.B. (Spl)

ADVOCATE & LEGAL CONSULTANT

Enrollment No : KAR / 1172 / 2003

Flat No.302, "Tri-Star Splendour", # 505,

4th Main,3rd Block,1st Stage,HBR Layout,

Bengaluru-560043, Mob : 9341384720

E-mail : pathanliaquat@gmail.com

1

BEFORE THE NATIONAL GREEN TRIBUNAL , SOUTHERN ZONE  
CHENNAI

OA No.66/2022

BETWEEN

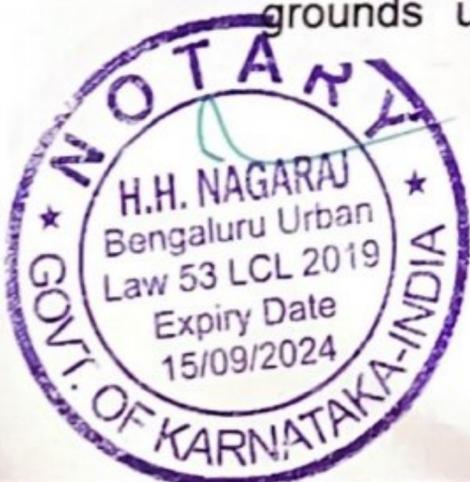
N.Rajagopal Reddy ..... Applicant

AND

Deputy Commissioner and others ..... Respondents

**COUNTER FILED ON BEHALF OF THE 2nd RESPONDENT**

1. I, Sri.Mahesh Chandra Gowda,S/o Bhadraiah , aged Major, Member secretary ,Gowribidanur Planning Authority having its office at Behind Dr.H.N.Kalabhavan, V.V.Puram, Gowribidanur, Gowribidanur Taluk, Gowribidanur District 561208, Karnataka State, do hereby solemnly affirm and sincerely state as follows:
2. I submit that I am the 2<sup>nd</sup> respondent in this case and as such am well aware of the facts of the case. I further submit that this respondent reserves the right to file a more detailed affidavit with the leave of this Hon'ble Tribunal, if necessary, at a later stage as the present affidavit has been filed in the limited time available with the Respondent.
3. I submit that the petition is neither just nor maintainable either in law or on facts filed with misrepresentation of facts.
4. I hereby deny and dispute all the facts stated, contentions raised and grounds urged in the present Petition except those, which are



*teyiwada*  
Member Secretary  
Gauribidanur Planning Authority  
Behind Dr.H.N.Kalabhavan,  
V.V.Puram,Gauribidanur-561208

specifically and unequivocally admitted in this reply. That the answering Respondent is filing the instant Counter Affidavit to the present application to bring on record correct facts and circumstances of the case before this Hon'ble Tribunal.

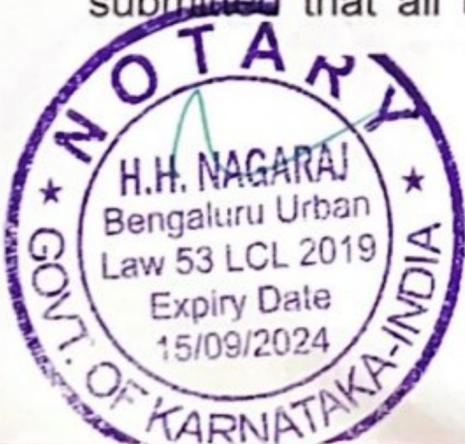
5. Before adverting to the application served so far in the present subject matter, the Respondent seeks to place all the approvals /records/documents obtained from all government/local bodies as annexure attached to this counter.
6. It is submitted that Gowribidanur Planning Authority that has given modified provisional technical approval for the residential layout plan of 1 acre 03 Guntas in Sy.No.33/2A and 1 acre 08 Guntas of land in Sy.No.33/2B of Gotakanapura Village , Kasab Hobli Gowribidanur Taluk, having total extent of 2 Acres 11 Guntas the residential layout formed by the respondent 7 herein vide approval reference Sl.No.GOWYoPra/Vinyasa/05/2019-20/77 dated 17.05.22 under section 17 of Karnataka Town and Country planning Act and Karnataka Planning Authorities Rule 36.
7. It is further submitted that the above modified provisional technical approvals given based on the recommendations and approvals given by various Karnataka Government Departments as listed under:
  - i) Hon'ble Deputy commissioner , Chickballapur District official memorandum bearing No.ALN(Gow) SR/110/2014-15 and ALN/(Gow) SR119/2014-15 dated 01.07.2019. **Produced and marked as R-9, along with English Translation**



*Teerapada*  
**Member Secretary**  
**Gauribidanur Planning Authority**  
**Behind Dr.H.N.Kalabhavan,**  
**V.V.Puram, Gauribidanur-561208**

- ii) Court of Hon'ble Deputy Commissioner , Chickballapur District Chickballapur , Case No.A.L.N.(Gow)SR/119/2014-15 and also No.A.L.N.(Gow)SR/110/2014-15 dated 04.01.2021. **Produced and marked as R-10**, along with English Translation
- (iii) Assistant Executive Engineer, Minor irrigation and Ground water Development, Sub Division, Chickballapur letter No.SaSaBa/Sa. En-1/Gowribidanur/ Mooganahalla Mori Nirmana/461/2109 dated 29.08.2019.**Produced and marked as R-11**, along with English Translation
- iv) Office of the Tahasildar , Gowribidanur Official Memorandum Number L.N.D.C.R/42/2019-20 dated 09.09.2019. **Produced and marked as R-12**, along with English Translation
- v) As per the decision regarding Subject No.07 in the 18<sup>th</sup> General Meeting of The Authority- Produced and marked as R-13 along with English Translation
- vi) As per Karnataka Gazette Notification number VyaShaA/24/Shasana /2015, Bangalore dated 10.09.2019.

8) It is submitted that averments made in paragraph 24 of the application that the Gowribidanur Planning Authority is a mute spectator and is turning blind eye while bridges and roads are being indiscriminately constructed across the water channel falling within the local planning area is baseless, malafide is misleading aversion made in the application. It is further submitted that all the above Government authorities/bodies have studied



*Tejwada*  
Member Secretary  
Gauribidanur Planning Authority  
Behind Dr.H.N.Kalabhavan,  
V.V.Puram,Gauribidanur-561208

4

the objections raised by the applicant herein meticulously, taken all aspects into account, followed all laid down guidelines and then recommended for approval of the layout. Gowribidanur Planning Authority has not taken decision of approval unilaterally in violation of any act/guidelines and approval is given based on the recommendation of all Govt Departments in compliance of all the regulations.

It is further submitted that petitioner may please be put to strict proof of his allegations /aversions made therein without studying the material facts/records/guidelines/rules and regulations laid down by the government authorities.

9) It is further submitted that the decision of the authorities cannot be said to be arbitrary or capricious or one not in good faith or actuated by improper motive or extraneous considerations. The approvals/permissions have been given though deliberation, consultation and application of mind by all concerned authorities and experts have gone into the decision making process abiding all rules/regulations /guidelines/within their powers.

10) It is further submitted that all the approvals, sanctions, permissions, From Government body clearance are placed in public domain and there was or is any objections raised by the public.

11) It has nothing to do with land bearing Sy.No.8/2 owned by the applicant and it has nothing to do with the culvert/bridges constructed by the 7<sup>th</sup> respondent with due approval of the Government authorities with specification stipulated there in. It is further submitted that the Assistant



*Icepoda*  
Member Secretary  
Gauribidanur Planning Authority  
Behind Dr.H.N.Kalabhavan,  
V.V.Puram, Gauribidanur-561208

Executive Engineer, Chikkaballapur vide his letter no:SASABA/SA.EN-2/culvert-Mooganahalla/02/2021-22 dt:05.01.22 has given completion certificate for culvert.

12) It is further submitted that the aversion made in paragraph 16 that the bridge has been constructed without obtaining permission or any objection from our authority i.e respondent No.2, Gowribidanur Planning Authority and Gowribidanur City Municipal Council. It is submitted that approvals, sanctions, permission has been obtained from concerned government for construction of culvert/bridge.

13) It is further submitted that the aversion made in **paragraph 18** that the 24-meter wide bridge and road has been planned in the master plan. The authorities while granting permission have taken all aspects into account and permitted for construction of 23 feet wide bridge with the permission approval, sanctions obtained by concerned government department.

14) It is further submitted that the aversion made in **paragraph 19** that the constructed bridges causes water logging and inundation of the surrounding lands is an assumption made by the applicant to suit this application. This allegation is not all true as big holes of water outlets have been provided in the bridges constructed to allow free flow of water or any excess water in case of heavy rains without interruption under any circumstances. The minor irrigation department has studied this aspect in depth and stipulated conditions and adhering the said stipulations, bridge



*Keeprada*  
**Member Secretary**  
**Gauribidanur Planning Authority**  
**Behind Dr.H.N.Kalabhavan,**  
**V.V.Puram, Gauribidanur-561208**

has been constructed. Therefore, it is submitted that the bridge is authorized construction with due permission.

15) It is further submitted that the aversion made in **paragraph 20** are nothing but repetition of the same allegations and the flooding pictures produced by the applicant are taken before construction of bridge as produced by the applicant in **Annexure A-11**.

16) It is further submitted that the aversion made in **paragraph 21** that that the layout is carried out in collision with government authorities is far from the truth and the allegations are baseless. Powers by the officials of the sanctioning authorities is vested with them by the Government and they are supposed to use them adhering to all the laid down rules and regulations while taking action/sanctioning/giving approvals.

17) It is further submitted that the aversion made in **paragraph 22** that 7<sup>th</sup> respondents layout is carried out in collision with government authorities is far from the truth and the allegations are baseless to suit this application.

18) It is further submitted that the aversion made in **paragraph 23** that the endorsements given by both Tahasildar and Assistant directors land records is within their purview and this respondent need not submit his reply in this regard as it is their official duties/capacity.



*replied*  
**Member Secretary**  
**Gauribidanur Planning Authority**  
Behind Dr.H.N.Kalabhavan,  
V.Y.Puram,Gauribidanur-561208

19)It is further submitted that the aversion made in **paragraph 32** is again repetition of allegation as made in earlier paragraphs. Reply to these allegations is submitted in details in earlier paragraphs. It is further submitted that there was absolutely no collusion of any sort with any Government officials as alleged and allegations are concocted stories created by the applicant.

20)It is further submitted that the aversion made in **paragraph 33** is again repetition of allegation as made in earlier paragraphs. Planning authority has duly taken into all rules/regulations/stipulation as per the Master Plan and there is no deviation of any sort as alleged.

21) It is pertinent to place before the Hon' ble Tribunal that the applicant had also filed an appeal before The deputy commissioner, Chickballapur District vide appeals No.ALN/G/SR/119/2014-15 and No.ALN/G/SR/110/2014-15 raising all objections/allegations as made in this application and the appeals were rejected vide order dated 04.01.2021 and the same is produced and marked as **Annexure R-8**.

Therefore, it is submitted that the contentions put forth by the applicant are devoid of merit and have to be rejected and the application has to be heard on merits. The NGT has the power to hear all civil cases relating to environmental issues and questions that are linked to the implementation of laws listed in Schedule I of the NGT Act.



*Tejwada*  
Member Secretary  
Gauribidanur Planning Authority  
Behind Dr.H.N.Kalabhevan,  
V.V.Puram,Gauribidanur-561208

It is obvious that such a litigative adventure by the present applicant is clearly against the principles of Res Judicata as well as principles of Constructive Res Judicata and principles analogous thereto.

It is further submitted that the Tribunal has jurisdiction over all civil cases only where a substantial question relating to the environment including enforcement of any legal right related to environment is involved and the said substantial question should also arise out of the implementation

It is further submitted that applicant does not disclose all the material facts fairly and truly but states that in a distorted manner and mislead the Court.

In the above circumstances, it is most humbly prayed that this Hon'ble tribunal may be pleased to dismiss the above frivolous application with exemplary cost to deter others from venturing into such proxy litigations camouflaging bona fide environmental prosecution.

Bangalore

Respondent no.2

Verification

*Tejwada*  
**Member Secretary  
Gauribidanur Planning Authority  
Behind Dr.H.N.Kalabhavan,  
V.V.Puram,Gauribidanur-561208**

Verified at Bangalore on this 3<sup>rd</sup> day of December that the contents of my above affidavit are true and correct to my knowledge, information and belief and nothing material has been concealed there from ;

*Alman*  
Advocate for respondent No.2  
**LIAQUAT A PATHAN**  
B.Sc.,LL.B. (Sp)  
ADVOCATE & LEGAL CONSULTANT  
Enrollment No : KAR / 1172 / 2003  
Flat No.302, "Tri-Star Splendour", # 505,  
4th Main,3rd Block,1st Stage,HBR Layout,  
Bengaluru-560043, Mob : 9341384720  
E-mail : pathanliaquat@gmail.com



*Tejwada*  
DEPONENT

**Member Secretary  
Gauribidanur Planning Authority  
Behind Dr.H.N.Kalabhavan,  
V.V.Puram,Gauribidanur-561208**

BEFORE THE NATIONAL GREEN TRIBUNAL , SOUTHERN ZONE

CHENNAI

OA No.66/2022

BETWEEN

N.RajagopalReddy ..... Applicant

AND

Deputy Commissioner and others ..... Respondents

AFFADIVIT

I, Sri.Mahesh Chandra Gowda ,S/o Bhadraiah , aged Major, Member secretary ,Gowribidanur Planning Authority having its office at Behind Dr.H.N.Kalabhavan, V.V.Puram, Gowribidanur, Gowribidanur Taluk, Gowribidanur District 561208, Karnataka State, do hereby solemnly affirm and sincerely state as follows:

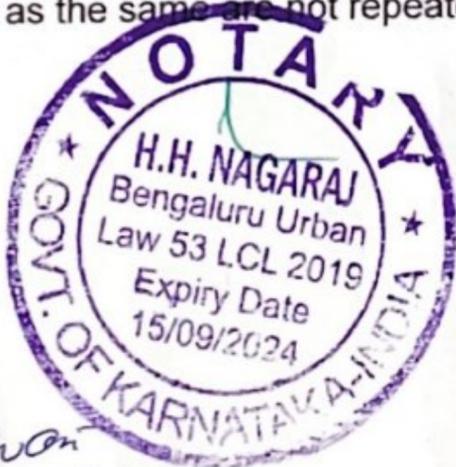
That, I am the 2<sup>nd</sup> respondent in the above OA 66/2022 and therefore, I am fully conversant with the facts of the case and I am competent to sign ant swear this affidavit.

That the accompanying reply/counter affidavit has been drafted by my counsel and the same has been read over and explained to me and I state and declare that the same are true and correct.

That the content of accompanying reply/counter affidavit be read as part and parcel of this affidavit as the same are not repeated for the sake of brevity.

Filed by me  
Advocate for  
the 2<sup>nd</sup> respondent  
03.12.2022

*Deenan*  
KAR 11172/2003 ✓  
Advocate



Deponent

*Teerapada*  
Member Secretary  
Gauribidanur Planning Authority  
Behind Dr.H.N.Kalabhavan,  
V.V.Puram, Gauribidanur-561208

SWORN TO BEFORE ME

*Heey*  
H.H. NAGARAJ, B.A.,LL.B.,  
ADVOCATE & NOTARY PUBLIC  
# 640/3, Dr. Rajkumar Road, 'D' Block,  
2nd Stage, Rajajinagar, Bangalore-560 010.  
Opp. SRS Travels, Mob : 9448828558

3 DEC 2022



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ

ಸಂಖ್ಯೆ: ಎಎಲ್‌ಎನ್.(ಗೌ)ಎನ್‌ಆರ್.119/2014-15

ದಿನಾಂಕ: 01/07/2019

ಅಧಿಕೃತ ಜ್ಞಾಪನ

ವಿಷಯ : ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ, ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು, ಕನಕಾ ಹೋಬಳಿ, ಗೊಟಕನಾಪುರ ಗ್ರಾಮದ ಸ.ನಂ.33/2ಎ ರಲ್ಲಿ 1-03 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ Residential-Layout ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನೆ ಕೋರಿ ಶ್ರೀ ಎನ್.ಎಂ.ರವಿನಾರಾಯಣರೆಡ್ಡಿ ಬಿನ್ ಎನ್.ಮದನಗೋಪಾಲರೆಡ್ಡಿ ರವರು ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿ ದಿನಾಂಕ: 17/11/2014.



- 1. ತಹಶೀಲ್ದಾರ್, ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಎಎಲ್‌ಎನ್. ಸಿಆರ್.76/2014-15, ದಿನಾಂಕ: 04/12/2014.
- 2. ಭೂಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ.23414, ಪೋಡಿ ಶುಲ್ಕ ರೂ.127 ಹಾಗೂ ಖರಾಬು ಶುಲ್ಕ ರೂ 0 ಒಟ್ಟು ರೂ.23541 ಗಳನ್ನು ಡಿ.ಡಿ. ಚಲನ್ ನಂ.ಜಿ.101339172, ದಿನಾಂಕ: 21/06/2019 ರಂದು ಖಜಾನೆಗೆ ಅರ್ಜಿದಾರರು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ.

\*\*\*\*\*

ಕರ್ನಾಟಕ ಭೂ-ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95(2), 95(4) ಮತ್ತು 95(7) ರ ಷರತ್ತುಗಳು ಹಾಗೂ ಈ ಕೆಳಕಂಡಿರುವ ಷರತ್ತುಗಳಿಗನುಸಾರ, ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1964 ರ ನಿಯಮ 107(1) ರಂತೆ ಎಕರೆ ಒಂದಕ್ಕೆ ರೂ. 21780.00 (ರೂಪಾಯಿಗಳು ಇಪ್ಪತ್ತೊಂದು ಸಾವಿರದ ಏಳುನೂರ ಎಂಟು ಮಾತ್ರ) ಗಳಂತೆ ಅರ್ಜಿದಾರರು ಉಲ್ಲೇಖ(2) ರಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಹೂವನ್ನು ಜಮಾ ಮಾಡಿದ ಮೇರೆಗೆ ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ ಎನ್.ಎಂ.ರವಿನಾರಾಯಣರೆಡ್ಡಿ ಬಿನ್ ಎನ್.ಮದನಗೋಪಾಲರೆಡ್ಡಿರವರ ಅರ್ಜಿಯನ್ನು ಪರಿಗಣಿಸಿ ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ, ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು, ಕನಕಾ ಹೋಬಳಿ, ಗೊಟಕನಾಪುರ ಗ್ರಾಮದ ಸ.ನಂ.33/2ಎ ರಲ್ಲಿ 1-03 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ Residential - Layout ಉದ್ದೇಶಕ್ಕಾಗಿ ಬಳಸಲು ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟು ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

- 1. ಈ ಭೂಮಿಯ ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ, ಅಂದರೆ/ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ/ಸಿಎಂಸಿ/ಟಿಎಂಸಿ/ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಂದ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಭವದಾರನಿಗೆ ಯಾವುದೇ ಹಕ್ಕನ್ನು ನೀಡುವುದಿಲ್ಲ.
- 2. ಈ ಭೂಪರಿವರ್ತನಾ ಜಮೀನನ್ನು Residential - Layout ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಈ ಜಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬಾರದು.
- 3. ಈ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬಡಾವನೆ ಸಕ್ಷೆ ಹಾಗೂ ಪರವಾನಗಿ ಇತ್ಯಾದಿಗಳನ್ನು ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಇಲಾಖೆ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ (ಪ್ರಾಧಿಕಾರ/ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು, ಆ ನಂತರ ಅನುಮೋದನೆಗೊಂಡ ಸಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಲೇಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯದ ಪರವಾರೆ ಮಾಡಕೂಡದು.
- 4. ಇತರೆ ಅವಶ್ಯವಾದ ರಸ್ತೆ ಜಾಗ, ರಸ್ತೆ ಮಾರ್ಚಿಸ್, ಖಾಲಿ ಜಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಧಿಕಾರ/ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬಡಾವನೆ ಸಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯಾ ಸದರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು.
- 5. ಸಾರ್ವಜನಿಕ ಹಿತದೃಷ್ಟಿಯಿಂದ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನದಾರರಿಗೆ ನಾಗರಿಕ ಸೌಲಭ್ಯಗಳಾದ ವಿದ್ಯುಚ್ಛಕ್ತಿ, ನೀರು ಸರಬರಾಜು ಒಳಕಂಡಿ ವ್ಯವಸ್ಥೆ, ಇತ್ಯಾದಿಗಳನ್ನು ಆರೋಗ್ಯ ನೈರ್ಮಲ್ಯೀಕರಣ ಹಾಗೂ ಭದ್ರತೆಗಳ ಉದ್ದೇಶದಿಂದ ಎಲ್ಲಾ ಸೌಲಭ್ಯಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯಾ ಒದಗಿಸಿಕೊಡುವುದು ಅರ್ಜಿದಾರರ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.
- 6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಪಿಡಬ್ಲ್ಯೂಡಿ.7556-(615-ಆರ್ ಮತ್ತು ಬಿ-6-54-5 ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಸಾರಿಗೆ ಇಲಾಖೆಯ ಪತ್ರ ನಂ.ಪಿ:7(11)67, ದಿನಾಂಕ: 01/01/1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು

TRUE COPY

MUNISWAMY REDDY  
ADVOCATE & NOTARY  
GOVT. OF KARNATAKA  
GAURIBIDANUR - 561 208.



## TRANSLATION OF ANNEXURE-R9

GOVERNMENT OF KARNATAKA

OFFICE OF THE DEPUTY COMMISSIONER,  
CHIKKABALLAPURA DISTRICT, CHIKKABALLAPURA

No.ALN(G)SR.119/2014-15

Dated : 01-07-2019

OFFICIAL MEMORANDUM

Sub:- Application dt 17-11-2014 submitted by Sri N.M. Ravinarayana Reddy S/o N. Madanagopala Reddy, seeking conversion of land bearing Sy No. 33/2A measuring 1-03 acre, situated at Gotakanapura village, Kasaba Hobli, Gowribidanur Taluk, Chikkaballa pura District from agriculture to non-agriculture residential purpose - regarding.

- Ref:- 1) Report of Tahsildar, Gowribidanur Taluk, vide No. ALN.CR.76/2014-15 dated 04-12-2014.
- 2) Land conversion charges a sum of Rs.23414, phodi fee of Rs.127, also kharab charge Rs.0 in total Rs. 23541/- remitted by the applicant at Treasury vide D.D challan No. J101339172 dated 21-06-2019.

--

That as per the conditions of Section 95 (2), 95 (4) and 95 (7) Karnataka Land Revenue Rules,1964, and also conditions mentioned hereunder, the applicant has deposited amount under section 107 (1) of the Karnataka Land Revenue (Amended) Rules, 1994 at the rate of Rs.21780-00 (per acre) (Rupees Twenty one thousand seven hundred and eighty only) and accordingly the application of Sri N. Shivakumar, the applicant herein is

considered and the land bearing Sy No. 33/2A measuring 1-03 acre, situated at Gotakanapura village, Kasaba Hobli, Gowribidanur Taluk, Chikkaballapura District, got converted from agriculture to non-agriculture residential purpose on the following terms and conditions.

1. That the land so converted is to be used for the purpose which it is converted by obtaining necessary grant from the concerned authority such as Development Board/ Village Panchayat/Town Municipality, unless obtaining such grant this order will not given any right to the holder.
2. This converted land can be used only for residential layout purpose and without prior permission this land cannot be used for any other purpose.
3. In this land for the proposed layout plan and necessary license etc., to be obtained from Assistant Director, Urban & Rural Planning Department, Chikkaballapura (Authority/City Corporation/etc,.) thereafter as per approved plan the building can be constructed. Unless getting layout plan in the said land it cannot be alienated.
4. The other basic amenities as stipulated such as Road space, Road margin, vacant site etc., are to be reserved as specified under rules under the plan approved (by Authority/City Corporation/etc,.).

- 14
5. In the interest of general public the basic amenities like Electricity, water and Sewerage facilities are to be provided to the site holders and the healthy atmosphere are to be maintained in the interest of general public. This responsibility cast on the applicant.
  6. That as per the Govt. order No.PWD.7556-665-R and B 6-54-5 and Letter of Central Govt. Transport Department vide No.P1:7 (11) 67, dated 1-1-1966 the proposed construction in the said land , relating to the National and State High Way 40 mtrs from the middle portion of the road to National and State High way and 25 mtrs distance from the middle portion of road to the District Highway is to be maintained and this land is to procedure and no construction work shall be carried in this reserved land.
  7. The applicant, if he has not submitted the declaration under Section 6(1) of the Urban Ceiling Limit Act, 1976 before the Competent Authority, the same may be submitted and the copy of this order is forwarded to the concerned Urban Land Ceiling Authority.
  8. The smoke and gas and other dirt which may ooze from the industrial units proposed in the said converted land which is to be disposed off in a proper manner to ensure that it should not cause health hazardous to the general public in any

15

manner and should not pollute the atmosphere. The Industrial units that may be established in the land converted for industries should obtain clearance certificate from the Pollution Control Board and on compliance of such conditions only it can be used.

9. In the event of violating any one of the condition as stated above, this conversion order will gets cancelled without any intimation under section 96 of the Karnataka Land Revenue Act,1964 and further proceedings will be initiated to impose fine. Further the construction put up illegally therein will be demolished without giving any compensation and the expenses incurred for the demolition shall be recovered from the Kathedar under the head of Land Revenue arrears.

#### SCHEDULE

All that part and parcel of the land bearing Sy No. 33/2A measuring 1-03 acre, situated at Gotakanapura village, Kasaba Hobli, Gowribidanur Taluk, Chikkaballapura District from agriculture to non-agriculture residential purpose and bounded on the -

East by : Lahi No.33/2B  
West by : Puttapurlahalli village boundary  
North by : Sy No.34  
South by : Pit

\

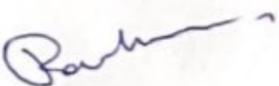
Sd/-  
Deputy Commissioner  
Chikkaballapura District.

Copy forwarded for further needful action to the below mentioned:-

1. Tahsildar, Gowribidanur Taluk along with original file and challan to note that as per this order the connected land survey number has been converted and the same may be mentioned in the RTC and reduce the land revenue of kathedar in the account pertaining to aforesaid land.
2. Asst. Director, Urban & Rural Planning Department, Chikkaballapura (Authority/City Corporation) for further action.
3. Asst. Commissioner, Chikkaballapura Sub Division.
4. Deputy Director, Land Survey & Land Records Department, Chikkaballapura Sub Division.
5. Applicant -Sri N.M. Ravinarayana Reddy S/o Late Madanagopala Reddy, H.Nagasandra Village, Kasaba Hobli, Gowribidanur Taluk. - through certificate of posting.
6. Spare copy.

Sd/-  
Deputy Commissioner  
Chikkaballapura District.

// True copy //

  
**KAGHUNA. H. D**  
Translator  
City Civil Court Premise  
Bangalore - 560009



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ

ಸಂಖ್ಯೆ: ಎಎಲ್‌ಎನ್.(ಗೌ)ಎನ್‌ಆರ್.110/2014-15

ದಿನಾಂಕ: 01/07/2019

ಅಧಿಕೃತ ಜ್ಞಾಪನ

- ವಿಷಯ : ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ, ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು, ಕನಕಾ ಹೋಬಳಿ, ಗೋಟಕನಾಪುರ ಗ್ರಾಮದ ಸ.ನಂ.33/2ಬಿ ರಲ್ಲಿ 1-08 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ Residential - Layout ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನೆ ಕೋರಿ ಶ್ರೀ ಎನ್.ಶಿವಶಂಕರ್ ಬಿನ್ ಪಿ.ನಂಜುಂಡಪ್ಪ ರವರು ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿ ದಿನಾಂಕ: 17/11/2014.
- : 1. ತಹಶೀಲ್ದಾರ್, ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ ಎಎಲ್‌ಎನ್. ಸಿಆರ್.77/2014-15, ದಿನಾಂಕ: 04/12/2014.
  - 2. ಭೂಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ.26136, ಮೋಡಿ ಶುಲ್ಕ ರೂ.127 ಹಾಗೂ ಖರಾಬು ಶುಲ್ಕ ರೂ. 0 ಒಟ್ಟು ರೂ.26263 ಗಳನ್ನು ಡಿ.ಡಿ. ಚಲನ್ ಸಂ.ಜಿ.101451463, ದಿನಾಂಕ: 21/06/2019 ರಂದು ಖಜಾನೆಗೆ ಅರ್ಜಿದಾರರು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ.



ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95(2), 95(4) ಮತ್ತು 95(7) ರ ವರದ್ದುಗಳು ಹಾಗೂ ಈ ಕೆಳಕಂಡಿರುವ ವರದ್ದುಗಳೊಳಪಡಿಸಿ, ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1964 ರ ನಿಯಮ 107(1) ರಂತೆ ಎಕರೆ ಒಂದಕ್ಕೆ ರೂ. 21780.00 (ರೂಪಾಯಿಗಳು ಇಪ್ಪತ್ತೊಂದು ಸಾವಿರದ ಏಳುನೂರ ಎಂಟು ಮಾತ್ರ) ಗಳಂತೆ ಅರ್ಜಿದಾರರು ಉಲ್ಲೇಖ(2) ರಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಫಲಾನುಭವಿ ಜಮಾ ಮಾಡಿದ ಮೊತ್ತ ಅರ್ಜಿದಾರರದ್ದು ಶ್ರೀ ಎನ್.ಶಿವಶಂಕರ್ ಬಿನ್ ಪಿ.ನಂಜುಂಡಪ್ಪ ರವರ ಅರ್ಜಿಯನ್ನು ಪರಿಗಣಿಸಿ ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ, ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು, ಕನಕಾ ಹೋಬಳಿ, ಗೋಟಕನಾಪುರ ಗ್ರಾಮದ ಸ.ನಂ.33/2ಬಿ ರಲ್ಲಿ 1-08 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ Residential - Layout ಉದ್ದೇಶಕ್ಕಾಗಿ ಬಳಸಲು ಈ ಕೆಳಕಂಡ ವರದ್ದುಗಳಿಗೆ ಒಪ್ಪಿ ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

1. ಈ ಭೂಮಿಯು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ, ಅಂದರೆ/ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ/ಸಿಎಂಸಿ/ಟಿಎಂಸಿ/ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಂದ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಭವದಾರನಿಗೆ ಯಾವುದೇ ಹಕ್ಕನ್ನು ನೀಡುವುದಿಲ್ಲ.
2. ಈ ಭೂಪರಿವರ್ತನಾ ಜಮೀನನ್ನು Residential - Layout ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುತ್ತದ್ದು ಈ ಜಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದೆ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬಾರದು.
3. ಈ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬಡಾವಣೆ ನಕ್ಷೆ ಹಾಗೂ ಪರಿವಾಸನಿಗೆ ಇತ್ಯಾದಿಗಳನ್ನು ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಇಲಾಖೆ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ (ಪ್ರಾಧಿಕಾರ/ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು, ಆ ನಂತರ ಅನುಮೋದನೆಗೊಂಡ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಿರುವುದು ಕಟ್ಟುವುದು ಸಮ ಜಮೀನಿನಲ್ಲಿ ಲೇಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯದೆ ಪರಬಾರ ಮಾಡಬಾರದು.
4. ಇತರೆ ಅವಶ್ಯವಾದ ರಸ್ತೆ ಚಾಗ, ರಸ್ತೆ ಮಾರ್ಚಿನ್, ಖಾಲಿ ಚಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಧಿಕಾರ/ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬಡಾವಣೆ ನಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯಾ ಸಮ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸುತ್ತದ್ದು.
5. ಸಾರ್ವಜನಿಕ ಹಿತದೃಷ್ಟಿಯಿಂದ ಸಮ ಜಮೀನಿನಲ್ಲಿ ನಿರ್ಮಿಸಬಾರದಂತಹ ನಾಗರಿಕ ಸೌಲಭ್ಯಗಳಾದ ವಿದ್ಯುಚ್ಛಕ್ತಿ, ನೀರು ಪೂರೈಕೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ, ಇತ್ಯಾದಿಗಳನ್ನು ಆರೋಗ್ಯ ವೈದ್ಯಕೀಕರಣ ಹಾಗೂ ಭದ್ರತೆಗಳ ಉದ್ದೇಶದಿಂದ ಮಲ್ಲಾ ಸೌಲಭ್ಯಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯಾ ಒದಗಿಸಿಕೊಡುವುದು ಅರ್ಜಿದಾರರ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.
6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ ಪಿ.ಬಿ.ಡಿ.7556-(65-ಆರ್ ಮತ್ತು ಬಿ-6-54-5 ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಸಾರಿಗೆ ಇಲಾಖೆಯ ಪತ್ರ ಸಂ.ಪಿ.17(11)67, ದಿನಾಂಕ: 01/01/1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 41 ಮೀಟರ್‌ಗಲ ಅಂತರವನ್ನು

TRUE COPY

HUNDEWANI ADVOCATE & SONS GOVT. OF KARNATAKA GAURIBIDANUR - 561 203.

ಮತ್ತು ಈ ಕುರಿತು ಸಂಬಂಧಿಸಿದವರಿಗೆ, ರಕ್ಷಣಾ ವ್ಯವಸ್ಥಾಪನಾ 25 ಬೋರ್ಡ್‌ಗಳ ಅಧಿಕಾರವನ್ನು ಕಾನೂನುಬಾಹಿರವಾಗಿ  
 ಹಾಗೂ ಈ ವಲಿ ವ್ಯವಸ್ಥಾಪನೆ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು.

7. ಅಂತಹವರು ನಗರ ಭೂ ಪರಿವಹನ ಕಾಯಿದೆ 1976 ರ (H) ರ ಪ್ರಕಾರ ಸರ್ಕಾರಿ ಪ್ರಾಧಿಕಾರವನ್ನು ಉಪಯೋಗಿಸಿ  
 ವ್ಯವಸ್ಥಾಪನೆ ನಡೆಸುವಲ್ಲಿ ಈ ಕಟ್ಟಡ ಅಂತಹ ಘನಪದಕಿ ವ್ಯವಸ್ಥಾಪನೆ ಸಲ್ಲಿಸುತ್ತಿದ್ದು ಮತ್ತು ಈ ಅಂತಹ ವ್ಯವಸ್ಥಾಪನೆ  
 ಸಂಬಂಧಿಸಿದ ಭೂ ಪರಿವಹನ ವ್ಯವಸ್ಥಾಪನೆ ಕಾನೂನುಬಾಹಿರವಾಗಿದೆ.

8. ಈ ಭೂ ಪರಿವಹನ ಬಿಡುಗಡೆಯಲ್ಲಿ ಸಾಕ್ಷಿಯಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳ ಕುರಿತು ಅಗಲಿ ಇತರ ಕಟ್ಟಡಗಳನ್ನು  
 ಪರಿವಹನವಾಗಿ ಕಟ್ಟಿ ನಾನಾ ಬಿಡುಗಡೆ ಅಂತಹವರಿಗೆ ಯಾವುದೇ ರೀತಿಯ ಕಾನೂನುಬಾಹಿರವಾಗಿ ಹಾಗೂ ನಗರ  
 ಮಾರ್ಗದರ್ಶಿ ಮಂಡಳಿಯ ಮೊದಲನೆಯ ಕಟ್ಟಡ ಕೈಗಾರಿಕಾ ಅಂತಹವರಿಗೆ ಭೂ ಪರಿವಹನ ಬಿಡುಗಡೆಯಲ್ಲಿ ಸಾಕ್ಷಿಯಾಗುವ  
 ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕಾನೂನುಬಾಹಿರವಾಗಿ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರಿಗೆ ಅಂತಹವರಿಗೆ ಕಾನೂನುಬಾಹಿರವಾಗಿ  
 ಮೂಲದ ಯಾವುದೇ ವ್ಯವಸ್ಥಾಪನೆ ಅಂತಹವರಿಗೆ ಈ ಭೂ ಪರಿವಹನ ಅಂತಹ ಯಾವುದೇ ಕಾನೂನು ಬಿಡುಗಡೆ  
 ಮುಂದುವರಿಸುವುದು ಮತ್ತು ಕಾನೂನುಬಾಹಿರವಾಗಿ 1964 ರ ಕನು 96 ರಂತೆ ಈ ಕಟ್ಟಡವನ್ನು  
 ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳುವುದು. ಅಲ್ಲದೆ ಈ ಬಿಡುಗಡೆಯಲ್ಲಿ ಅಂತಹವರಿಗೆ ಕಟ್ಟಡ ಕಟ್ಟಡಗಳನ್ನು  
 ಯಾವುದೇ ಪರಿವಹನ ನೀಡದೆ ತನ್ನವರಿಗೆ ಕಟ್ಟಡ ಕಟ್ಟಡಗಳನ್ನು ಹಾಗೂ ಅಂತಹ ಕಟ್ಟಡ  
 ವ್ಯವಸ್ಥಾಪನೆ ಭೂಪಾಲಕರು ಬಾಕಿ ವಾಸು ಬಾಕಿಯಾಗುವ ವಸೂಲಿ ಮಾಡುವುದು.



**ಬೆಕ್ಕಬಳ್ಳಾಪುರ ವಿವರ**

ಬೆಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ, ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು, ಕೆ.ಎ. ಕೋಟೆ, ಗೌರಿಬಿದನೂರು ಗ್ರಾಮ ಸು.ನಂ.33/2ಎ ರಲ್ಲಿ  
 1-08 ಎಂಬ ದೃಶ್ಯಕ್ಕೆ ಭೂಪರಿವಹನ ಬಿಡುಗಡೆ ಕೆಲಸವಿದೆ.

ನಂ.	ದೃಶ್ಯ	ಬೆಕ್ಕಬಳ್ಳಾಪುರ			
		ಪೂರ್ವಕ್ಕೆ	ಪಶ್ಚಿಮಕ್ಕೆ	ಕರಡಕ್ಕೆ	ದಕ್ಷಿಣಕ್ಕೆ
33/2ಎ	1-08	ಲಾ.ನಂ.33/3, 5, 1	ಲಾ.ನಂ.33/2ಎ	ಸು.ನಂ.34	ಪು.ನಂ.

*(Signature)*  
 ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,  
 ಬೆಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ

**ವತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕಮಾನ್ಡಿಗೆ ಕಳುಹಿಸಿದೆ :**

1. ಕಮಾನ್ಡರ್, ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು ರವರಿಗೆ ಮೂಲ ಕಡತ ಹಾಗೂ ಚಲನಿ ನೋಟೀಸ್ ಕಳುಹಿಸುವುದು, ಈ  
 ಆದೇಶದ ಪ್ರಕಾರ ಸಂಬಂಧಿಸಿದವರಿಗೆ ನೋಟೀಸ್ ಭೂ ಪರಿವಹನವಾಗುವುದು ಎಂದು ಸಂಬಂಧಿಸಿದವರಿಗೆ ಆರ್.ಬಿ.ಸಿ.ಯಲ್ಲಿ  
 ಸಮೂಹಿಸುತ್ತಿದ್ದು ಮತ್ತು ಈ ಬಿಡುಗಡೆಗೆ ಕಾನೂನುಬಾಹಿರವಾಗಿ ಲೆಕ್ಕದಲ್ಲಿ ಸಮಿ ಬಿಡುಗಡೆ ಭೂ ಕಾನೂನುವನ್ನು  
 ಕಡಿಮೆ ಮಾಡುವುದು.
2. ನಾನಾಯಕ ನಿರೀಕ್ಷೆಗಳು, ನಗರ ಮತ್ತು ಗ್ರಾಮೀಣರ ದೇಶಬಾಹಿ ಇಲಾಖೆ, ಬೆಕ್ಕಬಳ್ಳಾಪುರ (ಪ್ರಾಧಿಕಾರ/ನಗರವಾಸಿ)  
 ಇವರಿಗೆ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ.
3. ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಕ್ಕಬಳ್ಳಾಪುರ ಉಪವಿಭಾಗ.
4. ಉಪನಿರೀಕ್ಷಕರು, ಭೂಪರಿವಹನ ಮತ್ತು ಭೂವಾಸಿಗಳು, ಬೆಕ್ಕಬಳ್ಳಾಪುರ ಉಪವಿಭಾಗ.
5. ಅಂತಹವರಾದ ಟ್ರಿ. ಎಸ್.ಶಿವಕುಮಾರ್ ಬೆನ್ ಎ.ನಂಬೂರಪ್ಪ ಕೊಡುಗೆನಕ್ಕು ಗ್ರಾಮ, ಬೆಂಗಳೂರು ಉತ್ತರ  
 ತಾಲ್ಲೂಕು ರವರಿಗೆ ದೃಷ್ಟಿಸ್ಥ ಅಂತಿ ಮೂಲಕ.
6. ಜಿಲ್ಲಾ ಪು.ನಂ.

TRANSLATION OF ANNEXURE-R10

GOVERNMENT OF KARNATAKA

OFFICE OF THE DEPUTY COMMISSIONER,  
CHIKKABALLAPURA DISTRICT, CHIKKABALLAPURA

No.ALN(G)SR.110/2014-15

Dated : 01-07-2019

OFFICIAL MEMORANDUM

Sub:- Application dt 17-11-2014 submitted by S. Shivakumar S/o P.Nanjundappa, seeking conversion of land bearing Sy No. 33/2B 1-08 acre, situated at Gotakanapura village, Kasaba Hobli, Gowribidanur Taluk, Chikkaballapura District from agriculture to non-agriculture residential purpose - regarding.

- Ref:- 1) Report of Tahsildar, Gowribidanur Taluk, vide No. ALN.CR.77/2014-15 dated 04-02-2014.
- 2) Land conversion charges a sum of Rs.26136 and phodi fee of Rs.127, also kharab charge Rs.0 in total Rs. 26263/- remitted by the applicant at Treasury vide D.D challan No. J101451463 dated 21-06-2019.

--

That as per the conditions of Section 95 (2), 95 (4) and 95 (7) Karnataka Land Revenue Rules,1964, and also conditions mentioned hereunder, the applicant has deposited amount under section 107 (1) of the Karnataka Land Revenue (Amended) Rules, 1994 at the rate of Rs.21780-00 (per acre) (Rupees Twenty one thousand seven hundred and eighty only) and accordingly the application of Sri N. Shivakumar, the applicant herein is

considered and the land bearing Sy No. 33/2B 1-08 acre, situated at Gotakanapura village, Kasaba Hobli, Gowribidanur Taluk, Chikkaballapura District, got converted from agriculture to non-agriculture residential purpose on the following terms and conditions.

1. That the land so converted is to be used for the purpose which it is converted by obtaining necessary grant from the concerned authority such as Development Board/ Village Panchayat/Town Municipality, unless obtaining such grant this order will not given any right to the holder.
2. This converted land can be used only for residential layout purpose and without prior permission this land cannot be used for any other purpose.
3. In this land for the proposed layout plan and necessary license etc., to be obtained from Assistant Director, Urban & Rural Planning Department, Chikkaballapura (Authority/City Corporation/etc,.) thereafter as per approved plan the building can be constructed. Unless getting layout plan in the said land it cannot be alienated.
4. The other basic amenities as stipulated such as Road space, Road margin, vacant site etc., are to be reserved as specified under rules under the plan approved (by Authority/City Corporation/etc,.).
5. In the interest of general public the basic amenities like Electricity, water and Sewerage facilities are to

be provided to the site holders and the healthy atmosphere are to be maintained in the interest of general public. This responsibility cast on the applicant.

6. That as per the Govt. order No.PWD.7556-665-R and B 6-54-5 and Letter of Central Govt. Transport Department vide No.P1:7 (11) 67, dated 1-1-1966 the proposed construction in the said land , relating to the National and State High Way 40 mtrs from the middle portion of the road to National and State High way and 25 mtrs distance from the middle portion of road to the District Highway is to be maintained and this land is to procedure and no construction work shall be carried in this reserved land.
7. The applicant, if he has not submitted the declaration under Section 6(1) of the Urban Ceiling Limit Act, 1976 before the Competent Authority, the same may be submitted and the copy of this order is forwarded to the concerned Urban Land Ceiling Authority.
8. The smoke and gas and other dirt which may ooze from the industrial units proposed in the said converted land which is to be disposed off in a proper manner to ensure that it should not cause health hazardous to the general public in any manner and should not pollute the atmosphere. The Industrial units that may be established in the land converted for industries should obtain clearance

certificate from the Pollution Control Board and or on compliance of such conditions only it can be used.

9. In the event of violating any one of the condition as stated above, this conversion order will gets cancelled without any intimation under section 96 of the Karnataka Land Revenue Act,1964 and further proceedings will be initiated to impose fine. Further the construction put up illegally therein will be demolished without giving any compensation and the expenses incurred for the demolition shall be recovered from the Kathedar under the head of Land Revenue arrears.

#### SCHEDULE

All that part and parcel of the land bearing Sy No. 33/2B 1-08 acre, situated at Gotakanapura village, Kasaba Hobli, Gowribidanur Taluk, Chikkaballapura District from agriculture to non-agriculture residential purpose and bounded on the -

East by : Lahi No.33/3,5,1  
West by : Lahi No.33/2A  
North by : Sy No.34  
South by : Pit

Sd/-  
Deputy Commissioner  
Chikkaballapura District.

Copy forwarded for further needful action to the below mentioned:-

1. Tahsildar, Gowribidanur Taluk along with original file and challan to note that as per this order the connected land survey number has been converted and the same may be mentioned in the RTC and reduce the land revenue of kathedar in the account pertaining to aforesaid land.
2. Asst. Director, Urban & Rural Planning Department, Chikkaballapura (Authority/City Corporation) for further action.
3. Asst. Commissioner, Chikkaballapura Sub Division.
4. Deputy Director, Land Survey & Land Records Department, Chikkaballapura Sub Division.
5. Applicant Sri Shivakumar S/o.P. Nanjundappa, Kodagenahalli Village, Bangalore North Taluk - through certificate of posting.
6. Spare copy.

Sd/-  
Deputy Commissioner  
Chikkaballapura District.

// True copy //

  
**RAGHUNA . H. D**  
Translator  
City Civil Court Premise  
Bangalore - 560009

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ರವರ ಕಛೇರಿ,

ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಉಪ-ವಿಭಾಗ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ.

ಸಂಖ್ಯೆ: ಸಸಬ/ಸ.ಇಂ-1/ಗೌರಿಬಿದನೂರು/ಮೂಗನಹಳ್ಳಿ ಮೋರಿ ನಿರ್ಮಾಣ/ /2019 ದಿನಾಂಕ: 22/08/2019

ರವರಿಗೆ,

461

✓ ತಹಸೀಲ್ದಾರ್ ರವರು  
ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು  
ಗೌರಿಬಿದನೂರು, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ

ಮಾನ್ಯರೆ,

ವಿಷಯ:- ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು ಕಸಬಾ ಹೋಬಳಿ ಗೊಟಕನಾಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 33/2ಎ ಹತ್ತಿರ ಮೂಗನ ಹಳ್ಳಕ್ಕೆ ಅಡ್ಡಲಾಗಿ ಮೋರಿ ನಿರ್ಮಾಣ ಮಾಡುವ ಬಗ್ಗೆ.

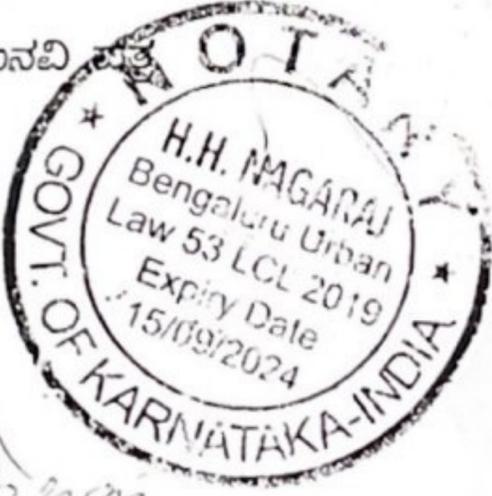
ಉಲ್ಲೇಖ:- 1) ಶ್ರೀ.ಎನ್.ಎಂ.ರವಿನಾರಾಯಣ ರೆಡ್ಡಿ ಬಿನ್ ಲೇಟ್ ಮದನಗೋಪಾಲ ರೆಡ್ಡಿ, ಹೆಚ್ ನಾಗನಂದ್ರ ಕಸಬಾ ಹೋಬಳಿ ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು ಇವರ ಮನವಿ ಪತ್ರದ ದಿನಾಂಕ:- 23-08-2019

◇◇◇◇◇

ಘೇಲ್ಪಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮೇಲಿನ ಉಲ್ಲೇಖ ಪತ್ರದಲ್ಲಿ ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು ಕಸಬಾ ಹೋಬಳಿ ಗೊಟಕನಾಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 33/2ಎ ಹತ್ತಿರ ಮೂಗನ ಹಳ್ಳಕ್ಕೆ ಅಡ್ಡಲಾಗಿ ಮೋರಿ ನಿರ್ಮಾಣ ಮಾಡಲು ಅನುಮತಿ ನೀಡುವ ಕುರಿತು ಮನವಿ ಸಲ್ಲಿಸಿದ್ದು, ಅದರಂತೆ ಈ ದಿನಾಂಕ: 28-08-2019 ರಂದು ಸ್ಥಳ ಪರಿಷೀಕ್ಷಣೆ ಮಾಡಿದಾಗ ಮೇಲ್ನೋಟಕ್ಕೆ ಮನವಿದಾರರು ಕೋರಿಯವರ ಸದರಿ ಸರ್ವೆ ನಂಬರ್ 33/2ಎ ನ ಜಮೀನು ಮೂಗನಹಳ್ಳಕ್ಕೆ ಹೊಂದಿಕೊಂಡಂತೆ ಇದ್ದು ಹಳ್ಳದ ಅಗಲವನ್ನು ನಿಖರವಾಗಿ ತಿಳಿಯಲು ಸಾಧ್ಯವಾಗುತ್ತಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ ತಮ್ಮ ಕಛೇರಿಯಿಂದ ಸವೇಣುರ್ ರವರನ್ನು ನಿಯೋಜಿಸಿ ಮೂಗನಹಳ್ಳವನ್ನು ಸರ್ವೇಕ್ಷಣೆ ಮಾಡಿಸಿ ಸರ್ಕಾರಿ ಹಳ್ಳಕ್ಕೆ ಯಾವುದೇ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ನೀರಿನ ಹರಿಯುವ ಪ್ರಮಾಣಕ್ಕೆ ತಕ್ಕಂತೆ ವಿನ್ಯಾಸಗೊಳಿಸಿ ಮೋರಿ ನಿರ್ಮಾಣ ಮಾಡಲು ಸೂಕ್ತ ಮತ್ತು ಅಗತ್ಯತೆ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಈ ಮೂಲಕ ಕೋರಲಾಗಿದೆ.

ಅಡಕ:- ಮನವಿದಾರರ ಮನವಿ ಪತ್ರ

ತಮ್ಮ ವಿಶ್ವಾಸಿ,



ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್  
ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್  
ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ  
ಉಪ-ವಿಭಾಗ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ.

Handwritten signature and date: 11/02/2023

ATTESTED BY ME  
13 DEC 2022  
H.H. NAGARAJ, B.A.LL.B.  
ADVOCATE & NOTARY PUBLIC  
# 543/2, Dr. Rajumar Road, D Block  
2nd Stage, Rajanagar, Bangalore-560 011  
Opp SRS Travels, Mob 9448828553

25

TRANSLATION OF ANNEXURE-R11

Government of Karnataka

MINOR IRRIGATION & GROUND WATER DEVELOPMENT  
DEPARTMENT

Office of the Asst. Executive Engineer, Minor Irrigation & Ground  
Water Development Sub Divisio, Chikkaballapura

No.SSBS.E-1/GowribidanurMoogarahalla  
Drainage formation/ /2019/461

Date: 29-08-2019

To:

Tahsildar,  
Gowribidanur Taluk,  
Gowribidanur,  
Chikkaballapura District.

Sir,

Sub :- Construction of drain across "Moogana  
Halla" near Sy No.33/2A of Gotakana  
pura Village, Kasaba Hobli, Gowribidanur  
Taluk, Chikkaballapura District- reg.

Ref:- Representation of Sri N.M. Ravinarayana  
Reddy S/o Late Madanagopala Reddy, H.  
Nagasandra, Kasaba Hobli, Gowribidanur  
Taluk, dated 23-08-2019.

----

With reference to the above cited subject, in the  
letter referred above the representation submitted  
seeking permission for construction of drain across  
"Moogana Halla" near Sy No.33/2A of Gotakana pura  
Village, Kasaba Hobli, Gowribidanur Taluk,  
Chikkaballapura District, accordingly on 28-08-2019 when  
the spot inspection conducted at the outlook as sought by

26

the applicant the said Sy No.33/2A land adjoining to Mugana Halla, it could not be possible to know about exact width of this Halla (pit). Therefore it is requested to depute a surveyor from your office and conduct survey of Moogana Halla and without causing any damage to Government Halla (Pit) also depending upon quantum of water flowing by designing suitably for the same for formation of drain verify about suitability and necessity and for which to take action it is requested.

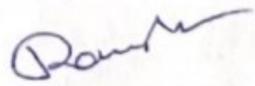
Encl: Representation of Applicant.

Yours faithfully,

Sd/-

Assistant Executive Engineer  
Minor Irrigation & Ground Water  
Development Sub Division  
Chikkaballapura.

// True copy //



**RAGHUNA. H. B**  
Translator  
City Civil Court Premise  
Bangalore - 560009



ತಹಶೀಲ್ದಾರ್ ರವರ ಕಾರ್ಯಾಲಯ ಗೌರೀಬಿದನೂರು ತಾಲ್ಲೂಕು ಗೌರೀಬಿದನೂರು 27

ಸಂಖ್ಯೆ.ಎಲ್.ಎನ್.ಡಿ.ಸಿ.ಆರ್/ /2019-20

ದಿನಾಂಕ.09-09-2019

ಅಧಿಕೃತ ಜ್ಞಾಪನ

ವಿಷಯ:-ಗೌರೀಬಿದನೂರು ತಾಲ್ಲೂಕು, ಕಸಬಾ ಹೋಬಳಿ, ಗೊಟಕನಾಪುರ ಗ್ರಾಮದ ಸ.ನಂ.33/1ಎ ಹತ್ತಿರ ಮೂಗನಹಳ್ಳಕ್ಕೆ ಅಡ್ಡಲಾಗಿ ಮೋರಿ ನಿರ್ಮಾಣ ಮಾಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:-1) ಸಗ್ಗಾ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ಉಪವಿಭಾಗ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ರವರ ಹತ್ತದ ಸಂಖ್ಯೆ.ಸಸಬ/ಸ.ಇಂ-1/ಗೌರೀಬಿದನೂರು/ಮೂಗನಹಳ್ಳ ಮೋರಿ ನಿರ್ಮಾಣ/461/2019 ದಿನಾಂಕ.29-08-2019.

2) ರಾಜ್ಯಜ್ಞಾನಿರೀಕ್ಷಣೆ ಕಸಬಾ ಹೋಬಳಿ ರವರ ವರದಿ ಸಂಖ್ಯೆ.ಎನ್.ಡಿ.ಸಿ.ಆರ್/318/19-20 ದಿನಾಂಕ.04/09/2019.

\*\*\*\*\*

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಗೌರೀಬಿದನೂರು ತಾಲ್ಲೂಕು, ಕಸಬಾ ಹೋಬಳಿ, ಗೊಟಕನಾಪುರ ಗ್ರಾಮದ ಸ.ನಂ.33/1ಎ ಹತ್ತಿರ ಮೂಗನಹಳ್ಳಕ್ಕೆ ಅಡ್ಡಲಾಗಿ ಮೋರಿ ನಿರ್ಮಿಸಿಕೊಳ್ಳಲು ಅನುಮತಿ ಕೋರಿ, ಶ್ರೀ ಎನ್.ಎಂ.ರವಿನಾರಾಯಣರೆಡ್ಡಿ ಬನ್ ಲೇಟ್.ಮದನಗೋಪಾಲರೆಡ್ಡಿ ರವರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುವುದು ಸರಿಯಷ್ಟೆ.

ಅದರಂತೆ ಪರಿಶೀಲಿಸಲಾಗಿ ಮತ್ತು ಉಲ್ಲೇಖಿತ ಪತ್ರವನ್ನಯ ಪ್ರಸ್ತಾವಿತ ಜಮೀನು ಬೈಪಾಸ್ ರಸ್ತೆಯಿಂದ ಸದರಿವರ ಜಮೀನಿಗೆ ಮಧ್ಯೆ ಮೋರಿ ಅಡ್ಡಲಾಗಿರುತ್ತದೆ. ಅರ್ಜಿದಾರರು ಕೋರಿರುವ ಜಮೀನು ಈಗಾಗಲೇ ವಾಸದ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂಪರಿವರ್ತನೆಯಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಸಂಪರ್ಕ ಸೇತುವೆಯ ನಕ್ಷೆಗೆ ಅನುಮೋದನೆ ಪಡೆದು ಅನುಮೋದಿತ ನಕ್ಷೆಯನ್ನಯ ರಸ್ತೆಯ ಕಟ್ಟಡ ರೇಖೆಯಿಂದ ಹೊರಗೆ ನಿರ್ಮಿಸಬಹುದಾಗಿರುತ್ತದೆ. ಎಂಬುದಾಗಿ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಆದ್ದರಿಂದ ಕಸಬಾ ಹೋಬಳಿ, ಗೊಟಕನಾಪುರ ಗ್ರಾಮದ ಭೂಪರಿವರ್ತನೆಯಾಗಿರುವ ಸ.ನಂ.33/1ಎ ರಲ್ಲಿ 1.08 ಗುಂಟೆ ಸಾರ್ವಜನಿಕರು ಸಂಚರಿಸುವ ಸಲುವಾಗಿ ಹಳ್ಳದಿಂದ, ಭೂಪರಿವರ್ತನೆಯ ಪ್ರದೇಶಕ್ಕೆ ಹೋಗಲು ರಸ್ತೆ ನಿರ್ಮಾಣ ಮಾಡಲು ಹಾಲ ಇರುವ ಹಳ್ಳಕ್ಕೆ ನೀರು ಶೇಖರಣೆಯಾಗದಂತೆ ಸುಲಲಿತವಾಗಿ ಮೋರಿಯನ್ನು ನಿರ್ಮಿಸಲು, ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳನ್ನು ವಿಧಿಸಿ, ಅನುಮತಿ ನೀಡಿದೆ.

ಷರತ್ತುಗಳು:-

1. ಹಳ್ಳದ ಸುತ್ತ ಅಳತೆಯನ್ನು ಚಿಕ್ಕದ್ದು ಮಾಡದಂತೆ ಸೇತುವೆಯನ್ನು ಸ್ವಂತ ಖರ್ಚಿನಲ್ಲಿ ನಿರ್ಮಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.
2. ಭೂಮಿಯಿಂದ ಕನಿಷ್ಠ ಪಕ್ಷ 3 ಅಡಿಗಳ ಎತ್ತರದಲ್ಲಿ ಸೇತುವೆ ನಿರ್ಮಿಸತಕ್ಕದ್ದು.
3. ಸದರಿ ಸೇತುವೆ ಸರ್ಕಾರಕ್ಕೆ ಹಾಗೂ ಸಾರ್ವಜನಿಕರಿಗೆ ಸೇರಿದ ಸೇತುವೆ ಆಗಿರುತ್ತದೆ. ಎನ್.ಎಂ.ರವಿನಾರಾಯಣರೆಡ್ಡಿ ಬನ್ ಲೇಟ್.ಮದನಗೋಪಾಲರೆಡ್ಡಿ ರವರ ಅನುಮೋದನೆ ಮತ್ತು ಸ್ವಂತ ಸೇತುವೆ ಆಗಿರುವುದಿಲ್ಲ.
4. ಸದರಿ ಸೇತುವೆಯು ಸಾರ್ವಜನಿಕರು ಸದಾ ಓಡಾಡಲು ಮುಕ್ತವಾಗಿರತಕ್ಕದ್ದು.
5. ಮೇಲು ಸೇತುವೆಯು ಅಂದಾಜು ಪಟ್ಟಿ ಮತ್ತು ನಕ್ಷೆಯನ್ನು ತಯಾರಿಸಿ, ಸಗ್ಗಾ ನೀರಾವರಿ ಇಲಾಖೆಯಿಂದ ಅನುಮೋದನೆ ಪಡೆಯಬೇಕಾಗಿರುತ್ತದೆ.
6. ಮೇಲು ಸೇತುವೆಯ ನಿರ್ಮಾಣದ ಸಮಯದಲ್ಲಿ ಕಾಲುವೆಯ ಅಳತೆಗಳನ್ನು ಬಿಟ್ಟು ನಿರ್ಮಾಣ ಮಾಡಬಹುದಾಗಿರುತ್ತದೆ.



28

7. ನಿರ್ಮಾಣದ ಪೂರ್ವ ಹಾಗೂ ನಂತರಕಾಲುವೆಯಲ್ಲಿ ನೀರು ಹರಿದು ಹೋಗುವ ದಾಖಲನ್ನು
8. ಸ್ಥಳ ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ಜಮೀನಿಗೂ ಹಾಗೂ ಬೈಪಾಸ್ ರಸ್ತೆ ಮಧ್ಯೆ ಮೂಗಿನಹಳ್ಳ ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಮೇಲುನೇತುವೆಯ ನಿರ್ಮಾಣದ ಸಮಯದಲ್ಲಿ ಅದಕ್ಕೆ ಯಾವುದೇ ಹಾನಿಯನ್ನು ಉಂಟು ಮಾಡಬಾರದು.

ತಹಶೀಲ್ದಾರ್  
ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು  
9/9/19

ಗೆ,

ಶ್ರೀ ಎನ್.ಎಂ.ರವಿನಾರಾಯಣರಡ್ಡಿ  
ಬಿನ್ ಲೇಟ್.ಮದನಗೋಪಾಲರಡ್ಡಿ  
ಹೆಚ್.ನಾಗಸಂದ್ರ ಗ್ರಾಮ  
ಕಸಬಾ ಹೋಬಳಿ  
ಗೌರಿಬಿದನೂರು ತಾಲ್ಲೂಕು.



Truly  
Witness  
KAR/1172/2003

ATTESTED BY ME

H.H. NAGARAJ, B.A., LL.B.  
ADVOCATE & NOTARY PUBLIC  
# 640/3, Dr. Rajkumar Road, 'D' Block  
2nd Stage, Rajajinagar, Bangalore-560 010.  
Opp SRS Travels, Mob: 9448628553

## TRANSLATION OF ANNEXURE-R12

Government of Karnataka

OFFICE OF THE TAHSILDAR, GOWRIBIDANUR TALUK,  
GOWRIBIDANUR

No. LND.CR. / /2019-20

Date: 09-09-2019

**OFFICIAL MEMORANDUM**

Sub :- Construction of drain across "Moogana Halla" near Sy No.33/2A of Gotakana pura Village, Kasaba Hobli, Gowribidanur Taluk, Chikkaballapura District- reg.

Ref:- 1) Letter of Minor Irrigation & Ground Water Development Department, Sub-Division, Chikkaballapura, vide No.SSB/S.E-1/Gowribidanur/ Moogana halla Drain Formation/461/2019 dated 29-08-2019.

2) Report of Revenue Inspector, Kasaba Hobli, vide No.R.I.K.P.R/318/19-20 dated 04-09-2019.

-----

With reference to the above cited subject, in the letter referred above the representation submitted by Sri N.M. Ravinarayana Reddy S/o Late Madanagopala Reddy, seeking permission for construction of drain across "Moogana Halla" near Sy No.33/2A of Gotakana pura Village, Kasaba Hobli, Gowribidanur Taluk, Chikkaballapura District.

Accordingly after due verification of the same as per the letter referred above the proposed land situate between bypass road in between the land and drain. The

land as sought by the applicant which is already got converted for residential purpose. Therefore by getting approval to the plan of link bridge and then as per approved plan from the building margin of the road at the outskirts it can be constructed and for which he submitted report.

Therefore, the land bearing Sy No. 33/2B 1-08 acre, situated at Gotakanapura village, Kasaba Hobli, Gowribidanur Taluk, Chikkaballapura District, which was converted and for the movements of the general public and to reach the converted area from the pit in order to form the road the existing pit wherein without storing water and for free flow in the proposed drain the permission is granted by imposing conditions as hereunder.

**CONDITIONS :-**

1. Around the pit without shortening the same the bridge to be constructed at their own cost.
2. That from the ground level atleast 3 feet height the bridge is to be formed.

3. The said bridge shall belonged to Government also to the General public, under any circumstances it will not be your own bridge.
4. The said bridge always to be kept open for movement of general public.
5. By preparing the estimation and sketch of the upper bridge, the approval to be obtained from the Minor Irrigation Department.
6. At the time of constructing the upper bridge by leaving the channel measurement it can be formed.
7. Before formation or thereafter the flow of water in the channel should not be prevented.
8. At the time of spot inspection it is noticed that between the land also bypass road there is Moogihalla. At the time of formation of upper bridge that no damage shall be caused to the same.

Sd/-  
Tahsildar,  
Gowribidanur Taluk.

To:

Sri N.M. Ravinarayana Reddy  
S/o Late Madanagopala Reddy,  
H.Nagasandra Village,  
Kasaba Hobli, Gowribidanur Taluk.

// True copy //

  
RAGHUNA. H. L.  
Translator  
City Civil Court Premise  
Bangalore - 560009

TRANSLATED COPY OF ANNEXURE - R-8

IN THE COURT OF THE DEPUTY COMMISSIONER,  
CHIKKABALLAPUR DISTRICT, CHIKKABALLAPUR

Case No. A.L.N(Gow)S.R./119/2014-15  
(ALN(Gow)S.R./S.R/110/2014-15) dated:04-01-2023.

Presiding Officer: Smt. Latha.R. I.A.S.,  
Deputy Commissioner,  
Chikkaballapur District.

Appellant	V/s.	Respondents
Sri. Rajagopala Reddy, N., S/o. Late N. C. Nagaiah Reddy, C-840/1, TAPCMS house, Thyagaraja Colony, Gouribidanur-561208.		<p>1.Sri.N.M.Ravinarayana Reddy, son of late N. Madanagopala Reddy, H. Nagasandra village, Kasaba Hobli, Gowribidanur taluk-561208.</p> <p>2. Sri. N. Shivakumar, s/o. P. Nanjundappa, Kodigehally village, Bangalore North Taluk, Bangalore-97.</p> <p>3. Tahsildar, Gowribidanur taluk.</p> <p>4.Member secretary, Gowribidanur Planning Authority, Gowribidanur.</p>

2

Sub : Appeal filed against the order issued under by questioning the conversion of land to the extent of 1-03 acre in Sy. No. 33/2A and 1-08 acres in Sy. No. 33/2B of Gotakanapuraa village, Kasaba Hobli, Gowribidanur taluk as per O.M. No. ALN (Gow)SR/119/2014-15 dated: 01-07-2019 and O.M. No. AN(Gow) SR/110/2014-15 dated: 01-07-2019.

\*\*\*\*\*

PREAMBLE:-

Relating to the land to the extent of 1-03 acre in Sy. No. 33/2A and 1-08 acres in Sy. No. 33/2B of Gotakanapuraa village, Kasaba Hobli, Gowribidanur taluk the Regional Commissioner, Bangalore Division incase No. R.A./01/2019-20, as per the direction in the order issued on 12-06-2020, in the Official Memorandum of this office in No. ALN (Gow)SR/119/2014-15 and No. AN(Gow) SR/110/2014-15 by registering the case in this office, issued the notice, the notice served to both the parties.

Sri. Manjunath. K.N. the Advocate for the Plaintiff and Sri. R. Ramachandrappa, the Advocate for the Respondent-1 filed the vakalath.

The case conducted on 14-09-2020, 21-9-2020, 25-09-2020, 05-10-2020 and on 21-10-2020 and reserved for order.

The Plaintiff stated that as intimated in the Appeal filed through his Advocate, in S. No. 8/2 of Putppurlahally village, Kasaba Hobli, Gowribidanur taluk, the land of 0-03.02 acre of land originally belongs to Plaintiff, out of the disputed lands, the land in S. No. 33/2A belongs to Defendant No.1 and land of S. No. 33/2B belongs to Defendant No.2, both submitted the application for conversion of land in November, 2014, accordingly formed the layout, intimating that for S.No.7/5 go approach road, submitted the Affidavit, intimated that in S.No.7 of Puttapurlahally village, ( by making the podi as S.No. 7/1, 7/2, 7/3, 7/4 and 7/5) totally the lands of 5-11 acre/gunta have been converted as layout, originally the land belongs to one Pradeep, between his land to bypass road there is Government canal (Mooginahalla) existing, in the Sy. No.8/2, the land of Plaintiff situated.

For the above lands, the land conversion order, survey sketch, other documents submitted, the Survey Department failed in marking the Government nala, accordingly, the Technical Assistant to the Deputy Commissioner and Ex.

Officio Deputy Director of Land Records, Chikkaballapur intimated in the report No. 159/2015-16 dated 07-09-2015, from the bye pass road to S. No. 7, no any approach road existing, Pradeep by encroaching the Government canal constructed the culvert, no any prior permission obtained from the Government, in this regard, intimated that the Assistant Commissioner, Chikkaballapur Sub division, Chikkaballapur submitted the report.

Against the above process, the Plaintiff has questioned, in Sy. No. 33/2A and 33/2B of Kotakanapura village, not abutting to any main road, on 01-07-2019 the Deputy Commissioner issued the improper land conversion order there is no tally of boundary to the Sale Deed and to the Conversion order of land, for the disputed lands, there is no public link road, there is clear violation of Section 96 (3) and 95(4) of Karnataka Land Revenue Act-1964, the Revenue Inspector has conducted the spot inspection, he has wrongly mentioned as State Road, the Tahsildar also intimated that on South there is road existing. These report are wrong, relating to the disputed land, the Plaintiff has objected for conversion of land, the Deputy Commissioner, Chikkaballapur district had asked the report in this regard, the

letter also written to the Town and Country Planning Authority, the Technical Assistant to the Deputy Commissioner and the Ex-Officio Deputy Director of Land Records, Chikkaballapur also conducted the spot inspection, in another side the link road can be provide, towards North of Sy. No. 33/2A, and towards South of S.No.7/5 there is "Mooginahala", accordingly, the Town and Country Planning Authority has submitted the report, the report of the Technical Assistant to the Deputy Commissioner and Ex. Officio Deputy Director of Land Records, Chikkaballapur, the endorsement documents of the endorsements of the Deputy Commissioner, Chikkaballapur district of 2017 are submitted to this Court.

For the Defendant No.2, earlier i.e, in 2015 itself the endorsement issued from this office, again the 2<sup>nd</sup> Respondent seeking conversion of land for residential purpose submitted the application, in 2019 the Additional Deputy Commissioner, Chikkaballapur district and the Deputy Commissioner, Chikkaballapur district by suppressing the true facts, by imposing some conditions in the notes, not taking the case of A.L.N./S.R./77/2012-13 about the issues, on 01-07-2019 issuing of the conversion order of land is illegal, requested also for issue of the permission

for formation of the culvert illegally, hence relating to the disputed lands the land conversion order is illegal, has prayed for quashing of the said land conversion order.

In the objection submitted by the Defendant no.1 through his Advocate, it is the case returned through the Regional Commissioner, Bangalore division, the disputed lands already are converted, on South, there is road link, the Defendant No.1 got the plan to form the culvert on the Mooginahalla(pit), for that the permission from the Tahsildar, Gowribidanur taluk also given, the Tahsildar, by obtaining the report from the Irrigation Department and the Survey Department, given the permission, publicly this culvert is useful, the Plaintiff of this case with the intention of harassing the Defendant No.1, submitted the Appeal before the Court of the Assistant Commissioner, Chikkaballapur against the Defendants, this bridge not comes in the land of the Plaintiff, the lands of Sy. No. 7/1 to 7/5 of Puttapurlahally village, is on west side of the disputed lands, the lands of Sy. No. 5/1, 5/2, 5/3, 5/4, 5/11 and 5/7 of Puttapurllahally village lands are converted, the concerned owner already formed the work of road, park, all other civic amenities,

hence has prayed for considering of the Appeal of the Respondent 1 and 2.

By hearing the argument-counter arguments and by verifying the documents in the present file and perusal made.

1. Relating to the lands of S. No.33/2A and S. No. 33/2B of Gotakanapura village,<sup>o</sup> Kasaba Hobli, Gouribidanur taluk, N. Rajagopala Reddy, son of late N.C. Nagaiah Reddy by questioning the orders in Official Memorandum No. A.L.N.(Gow)S.R./119/2014-15, dated 01-07-2019 and Official Memorandum No. A.L.N.(Gow) S.R. /110/2014-15 dated:01-07-2019, on filing the Revisional Appeal before the Regional Commissioner, Bangalore division, as per Sl. No. R.A./01/2019-20, the said case finally ordered on 12-06-2020, upon remitting back the file and by instructing the Deputy Commissioner, Chikkaballapur district to examine the documents as per rules , to decide the case within three month, by taking this case in this Court for hearing, by issuing the notices to both the parties, on hearing the arguments, explained as follows.
2. On the land to the extent of 1-03 acre/gunta in S. No. 33/2A of Gotakanapura village , Kasaba

Hobli, Gowribidanur taluk , on the application filed by Sri. N.M. Ravinarayana Reddy (Defendant No.1) on 01-07-2019 the Official Memorandum of conversion of land for residential layout purpose, by got remittance of the fixed fee to the Government from the applicant, by fixing 09 conditions, the land conversion order in No. A.L.N. (Gow) S.R./119/2014-15 issued to him.

3. In Sy. No. 33/2B of Gotakanapura village, Kasaba Hobli, Gowribidanur taluk, it is confirmed that the land of 1-08 gunta was given for residential layout purpose on 01-07-2019 under O.M. No . A.L.N.(Gow)S.R./110/2014-15, by remitting the fixed fee to the Government, by imposing 09 conditions, having boundary to the North S.No. 34, south: Pit, East: Ch.Hi. 33/3, 5,1, West:La.Hi.332A.

4. The Tahsidar, Gowribidanur taluk ordering the Defendant No.2 by imposing the conditions for formation of road to go to area of disputed land for formation culvert for easy movement of the public and not storage of water to the pit, giving the permission order in No. L.N.D./C.R/42/2019-20 on 09-09-2019, appears .

5. As per the technical opinion given on 13-02-2015 under No. TPA/Bho.pa 50 and 51/2014-15/58 by the Member Secretary, Town Planning Authority,

Gowribidanur, the lands of Sy. No.33/2A and 33/2B of Gotakanapura village, are abutting to each other, the owners of the said lands got approved the layout plan jointly, submitted the Affidavit that they will develop the land, out of the said lands, the land of Sy.No. 33/2A, abutting the approved layout road of 15.00 M. width, is under the limits of Gowribidanur Planning Authority, hence, for converting of the disputed lands for residential purpose, by imposing the conditions, giving the opinion appears.

6. On examination of the issues intimated in the Appeal by the Plaintiff, between the lands of S. No. 33/2A and 33/2B of Gotakanapura village, the lands of Puttapurlahally village and the lands of the Appellant are different lands, in the boundaries mentioned in the orders of land conversion relating to the Appellant there is no any land existing.
7. In this regard, on obtaining the report from the Assistant Commissioner, Chikkaballapur sub division, Chikkaballapur, on 06-11-2020 the Assistant Commissioner by personally conducting the spot inspection of the disputed lands, as per the letter issued on 09-09-2019 in Official Memorandum No. L.N.D./C.R./42/2019-20 in the converted lands, subject to the conditions of taking the action by not causing any problem

for movement of the public in the converted lands, the instructions given, in the Sy. No.33/2A and S. No. 33/2B lands, now bridge, or road not formed, relating to the disputed lands, there is Government Mooginahalla, for movement to S.No. 245, for formation of culvert, the Taluk Surveyor and the Assistant Director of Land Records prepared the survey sketch, the permission given for formation of culvert, now no any bridge or road formed, the actual report submitted under No. R.A(Gow)15/2020-21 on 21-11-2020 to this office.

3. The Tahsildar, Gowribidanur in respect of formation of culvert relating to the disputed lands, against the permission given under No.L.N.D/C.R 42/2019-20 dated: 09-09-2019 the Plaintiff filed the Appeal before the Court of the Assistant Commissioner, Chikkaballpur sub division, Chikkaballapur under R.A.(Gow)15/2020-21 against the Respondent No.1, on the said Appeal finally ordered by rejecting Appeal on 23-09-2020 appears. Also by taking the action for not causing any problems to the Hiduvalidars of S. No. 8/2 or other private hiduvalidars of Puttapurlahally village, it appears the issue of the order by instructing the Defendant No.1 of the case, failing which the without issuing the notice the

14/1  
42

Official Memorandum of the Tahsildar will be cancelled.

9. Against the above said order of the Assistant Commissioner, Chikkaballapur the Plaintiff filed the Appeal under section 13(3) of Karnataka Land Revenue Act-1964 in this Court against the Defendant No.1. Accordingly, by registering the case in this Court in No. R.A./18/2020-21, fixed for hearing, the case is now pending for hearing.

10. The Appeal filed by the Plaintiff since is now pending in this Court under hearing stage and as clearly intimated in the spot inspection report by the Assistant Commissioner, Chikkaballapur sub division, Chikkaballapur on 06-11-2020, the Defendant No.1 for formation of culvert in the disputed land by the Respondent No.1, though obtained the conditional permission from the concerned Authorities, as alleged by the Plaintiff, prima facie it appears that no any culvert or road formed illegally. As per the technical opinion given by the Member Secretary, Town and Country Planning Authority, intimated that for residential-layout purpose, the land of S.No. 33/2A having 15.0 M. wide road is abutting to the approved layout road, it appears clearly the said road is in Survey sketch. By considering all issues, the order

42  
43

12

of land conversion issued relating to the disputed lands on 01-07-2019 is the proper action.

11. The Respondents as per Section 96 of Karnataka Land Revenue Act-1964 joining on the South for rain water pit created confusion. In any converted land, only the high tension wire and river flowing in that land or pit only comes for consideration. In the lands of S.No.32/2A and 32/2B this matter not comes to the proposal at all. The pit if any is on the South of this land. In spite of this while making the land conversion order, the then Deputy Commissioner on 04-06-2019 ordered how the Planning Authority has to solve the river matter and park matter.

12. Then when this matter stood like this, the land conversion order should have been a closed chapter. The proposed culvert to be constructed to the pit is relating to the 'B' kharab matter, to the matter of these lands and to the converted land there is no any connection. In spite of this in the order of 04-06-2019 since ordered that by obtaining the permission from the Tahsildar and the P.W.D. Department, for this matter also the screen pulled out. Hence, there are no any beneficial issues to the Appellant. Hence the order made as follows.

43

44

13

ORDER

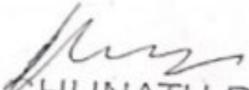
Ordered by rejecting the Appeal of the Appellant.

The said order dictated to the Computer Operator, corrected the computerized matter, then pronounced in the open Court on 04-01-2021.

Sd/-

Deputy Commissioner,  
Chikkaballapur District.

/Translated by me from Kannada language/

  
RAGHUNATH D.  
TRANSLATOR  
No.363, 7th Block, 6th Main, 2nd Stage  
M. Narayana, Bangalore - 560 072.

45



Photo 1 : Showing the Bypass road and the water channel beyond which there is a water tanker (shown for reference) in Sy. No. 33/2A



Photo 2 : Overflowing of water between the two Bridges

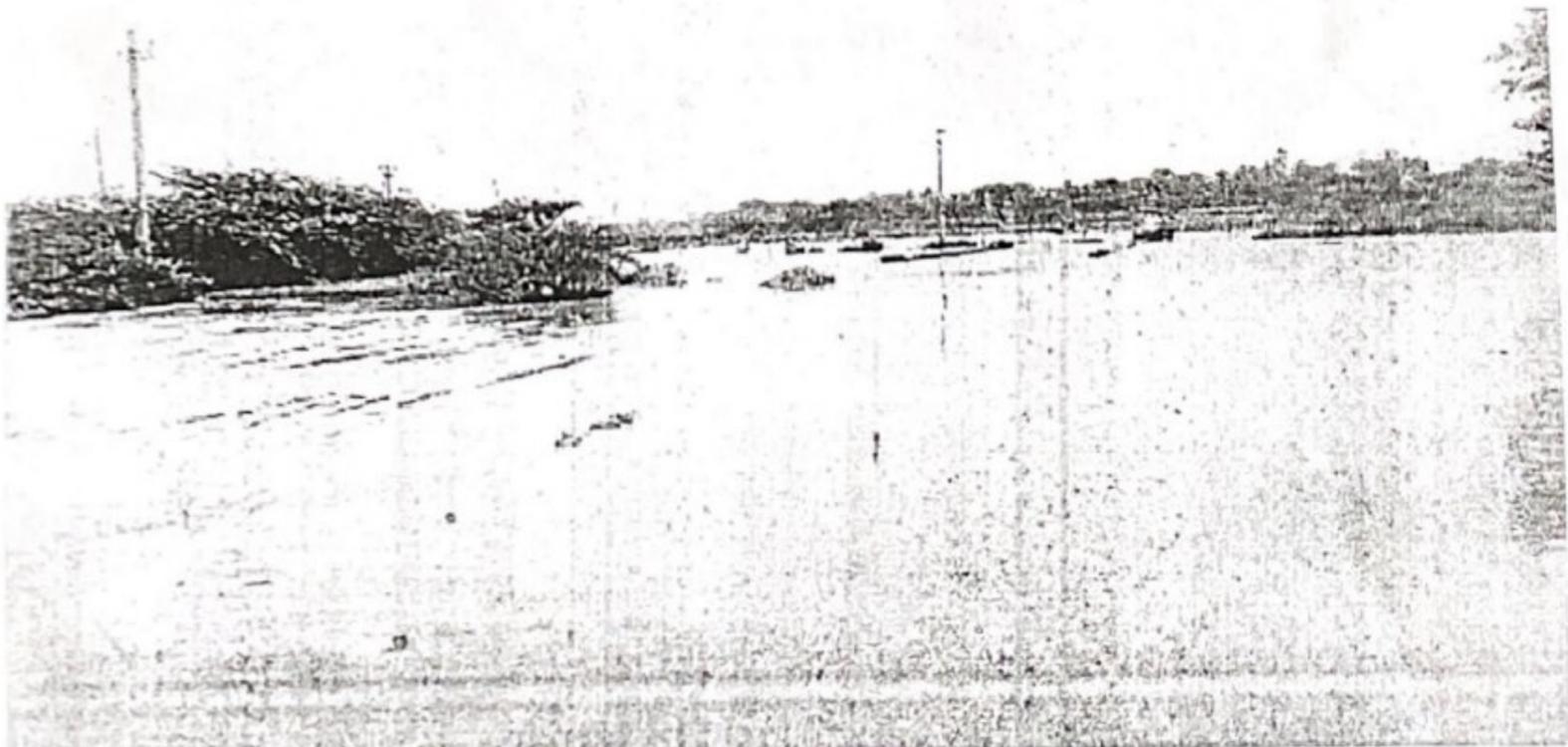


Photo 3 : Flooding of the area completely submerging both the bridges

46



*Photo 4 : Flooding of lands on both sides of the water channel*



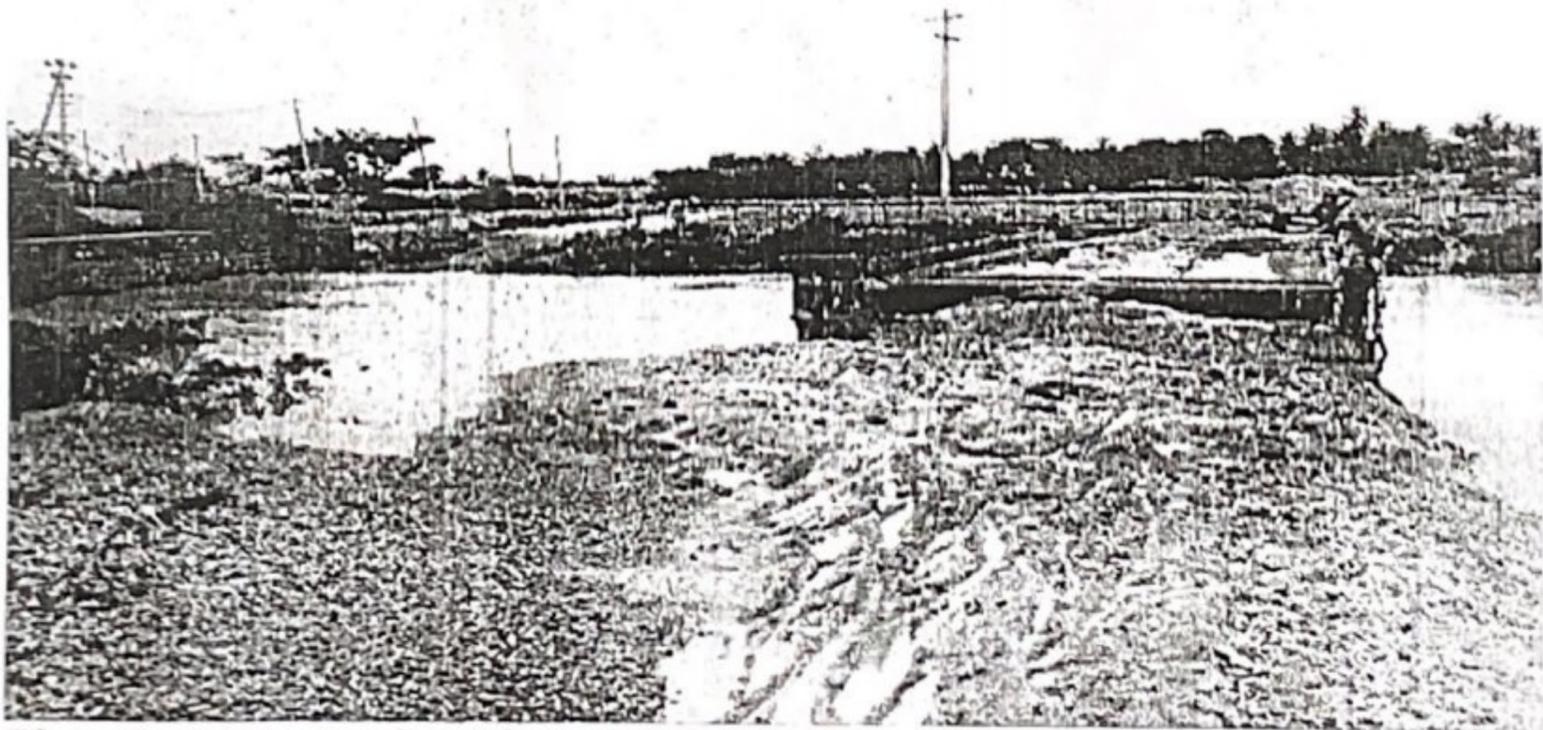
*Photo 5 : Flooding of the Applicant's land bearing Survey No. 8/2*



*Photo 6 : Close-up view of flooding in the Applicant's land*



*Photo 7 : Flooding of the Bypass road*



*Photo 8 : Water receding after a few days*

IN THE COURT OF THE *National Green Tribunal*  
*Southern Zone, Chennai*  
O.A No. *66* of 2022

Plaintiff/s, Petitioner/s  
Appellant/s, Caveator / Complainant/s  
Decree Holder/s  
*N. Rajagopal Reddy*

**Vs.**

Defendant/s, Respondent/s  
Accused, Opponent/s  
Judgement Debtor/s  
*The Dy. Commissioner & others*

I/We *Mahesh Chandra Gowda, Member Secretary, Gauribidanur Planning Authority* the *Respondent*

Nos. *2* in the above matter hereby appoint and retain  
Sri/Smt. *Liaquat A. Pathan, Advocate #302 Splendour Apartments - 10, 505  
4th Main, 3rd Block, 1st Stage, HBR Layout, Bangalore - 560043*  
to appear, act and plead for me/us in the above matter and to conduct/prosecute and defend the same in all interlocutory or miscellaneous proceeding connected with the same or with any decree or orders passed therein appeals and or other proceedings arising there from and also in proceedings for review of judgement and for leave to appeal to Supreme Court and to obtain return of any documents filed therein or receive any money which may be payable to me/us.

2. I/We hereby authorise him / them on my / our behalf to enter into a compromise in the above matter, to execute any decree or order therein to appeal from any decree / order/ therein and to appeal, to act to plead in such appeal or in any preferred by any other party from any decree / order therein.

3. I/We further agree that if I/We fail to pay the fees agreed upon or to give due instructions at all stages, he/they is / are at liberty to retire from the case and recover all amounts due to him / them and retain all my / our papers and money till such dues are paid.

Executed by me/us this *3rd* day of *November 22* at *Bangalore*

*Rejwada*  
Member Secretary  
Gauribidanur Planning Authority  
Behind Dr.H.N.Kalabhavan,  
V.V.Puram, Gauribidanur-561208  
Signature/s

*Bechar*

Executant/s is/are personally known to me/us and he/she/has/they have signed before me/us  
Satisfied as to identity of Executant's Signature/s.  
(Where executant is illiterate, blind or unaquainted with the language of Vakalath)  
Certified, that the contents were explained to the executant/s in my presence in *Kannada* language, known to him / them who appear/s perfectly to understand the same and has / have signed in presence.

Accepted  
Name..... *LIAQUAT A PATHAN*  
Name..... *ADVOCATE & LEGAL CONSULTANT*  
Advocate/s for *Flat No.302, "Tri-Star Splendour", # 505,  
4th Main,3rd Block,1st Stage,HBR Layout,  
Bangaluru-560043, Mob : 9341384720  
E-mail : pathanliaquat@gmail.com*  
Place :  
Date : *3/12/2022*

Address for Service :